

ITEM NO.36

COURT NO.1

SECTION II-B

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s).8081/2023

(Arising out of impugned final judgment and order dated 30-06-2023 in CRLA No. 906/2023 passed by the High Court of Kerala at Ernakulam)

SHAJAN SKARIA

Petitioner(s)

VERSUS

THE STATE OF KERALA & ANR.

Respondent(s)

(WITH IA No.126297/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.126298/2023-EXEMPTION FROM FILING O.T.)

Date : 10-07-2023 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE

HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA

For Petitioner(s) Mr. Sidharth Luthra, Sr. Adv.
Mr. Siddhartha Dave, Sr. Adv.
Mr. Abhay Anil Anturkar, Adv.
Mr. Dhruv Tank, Adv.
Ms. Surbhi Kapoor, AOR
Mr. Sarthak Mehrotra, Adv.
Mr. Aniruddha Awalgaoonkar, Adv.
Mr. Ayush Kaushik, Adv.
Mr. Prastur Dalvi, Adv.

For Respondent(s) Mr. V. Giri, Sr. Adv.
Mr. Haris Beeran, Adv.
Mr. Azhar Assees, Adv.
Mr. Rahul Narang, Adv.
Mr. R.S. Jena, AOR

Mr. Ranjit Kumar, Sr. Adv.
Mr. Nishe Rajen Shonker, AOR
Mrs. Anu K. Joy, Adv.
Mr. Alim Anvar, Adv.

**UPON hearing the counsel the Court made the following
O R D E R**

- 1 Issue notice, returnable in three weeks.
- 2 Mr V Giri, senior counsel, accepts notice on behalf of the *de facto* complainant with Mr R S Jena and Mr Ranjit Kumar, senior counsel, accepts notice on behalf of the State with Mr Nishe Rajen Shonker.
- 3 Pending further orders, there shall be a stay of arrest of the petitioner in connection with FIR No 899 of 2023 dated 9 June 2023 registered at Elamakkara PS, Ernakulam City, Kerala.

**(SANJAY KUMAR-I)
DEPUTY REGISTRAR**

**(SAROJ KUMARI GAUR)
ASSISTANT REGISTRAR**